

ITEM NO.84

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 113/2015

SHAMBHOO NATH AND ANR

Petitioner(s)

VERSUS

RAM PIYARE AND ORS

Respondent(s)

(with interim relief and office report)

Date : 28/01/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Rajesh Kumar,Adv.
Mr. E. C. Agrawala,Adv.

For Respondent(s) Ms.Charu Singhal,adv.
M/s Manoj Swarup & Co.,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the respondent No.1 to file the counter affidavit. The respondent No.3 has failed to file the counter affidavit within the period stipulated under the rules.

Ld.counsel for the petitioner has filed an application for substitution to bring on record the Lrs. of the respondent No.2. The said I.A. shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M V RAMESH)
Registrar

SB